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18 Agrahayana, 1946 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)
(PART-II)

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RAJYA SABHA SECRETARIAT
NEW DELHI

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<http://parliamentofindia.nic.in>
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Monday, the 9th December, 2024 / 18 Agrahayana, 1946 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend warmest birthday greetings to Shrimati Sonia Gandhi, a distinguished Member of this House, on her birthday.

Shrimati Gandhi, who now represents Rajasthan in her first term in this august House since April 2024, has served five consecutive terms in the Lok Sabha from 1999 to 2024. She served as the President of the Indian National Congress from 1998 to 2017 and again from 2019 to 2022 — the longest in the party's history. She happens to be the Chairperson of the United Progressive Alliance from 2004 to 2023.

Shrimati Gandhi has made literary contributions by authoring books "Rajiv" and "Rajiv's World", dedicated to the memory of her late husband, Shri Rajiv Gandhi, who served as the Prime Minister of this country and later on the Leader of the Opposition in the Lok Sabha. I personally cherish the meaningful bond I shared with late Shri Rajiv Gandhi.

Shrimati Gandhi has been involved with preserving our national heritage which is evident in her editorial work on "Freedom's Daughter" and "Two Alone, Two Together" — compilations of correspondence between India's first Prime Minister Pandit Nehru and Shrimati Indira Gandhi, who became Prime Minister later on. She has a Diploma in Conservation of Oil Paintings from the National Museum, New Delhi, reflecting her keen interest in art, music, and handicrafts.

Presently, Shrimati Gandhi's son, Shri Rahul Gandhi, serves as the Leader of the Opposition in the Lok Sabha, and her daughter, Shrimati Priyanka Gandhi Vadra, has been recently elected to the Lok Sabha.

On behalf of this House and personally, I extend heartfelt wishes to Shrimati Sonia Gandhi *ji* for a long, healthy, and prosperous life ahead and extend greetings to her family, friends, and admirers.

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now Papers to be laid on the Table.

Reports and Accounts (2022-23 and 2023-24) of NSC, New Delhi; NILERD, Delhi and related papers

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (RAOINDERJIT SINGH): Sir, I lay on the Table:—

I. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Report of the National Statistical Commission (NSC), New Delhi, for the year 2022-23.
- (b) Action Taken Report on the recommendations contained in the above said Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L. T. 990/18/24]

II. A copy each (in English and Hindi) of the following papers: -

- (a) Sixty-first Annual Report and Accounts of the National Institute of Labour Economics Research and Development (NILERD), Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Institute.
- (c) Progress Report of the above Institute for the year 2023-24.

[Placed in Library. See No. L. T. 991/18/24]

I. Reports and Accounts (2023-24) of HPCL, IOCL, BPCL and BPRL, Mumbai; ISPRL and ONGC Videsh Limited, New Delhi and related papers

II. Reports and Accounts (2023-24) of ITDC, New Delhi; PAHCL, UT of Puducherry; PAHCL, Chandigarh; RABHCL, Patna; UAHCL, Puri; (KFHPL), New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SURESH GOPI): Sir, I lay on the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Annual Report and Accounts of the Hindustan Petroleum Corporation Limited (HPCL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L. T. 1036/18/24]
- (ii) (a) Annual Report and Accounts of the Indian Oil Corporation Limited (IOCL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L. T. 1035/18/24]
- (iii) (a) Annual Report and Accounts of the Bharat Petroleum Corporation Limited (BPCL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L. T. 1037/18/24]
- (iv) (a) Annual Report and Accounts of the Indian Strategic Petroleum Reserves Limited (ISPRL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L. T. 1315/18/24]
- (v) (a) Annual Report and Accounts of the Bharat PetroResources Limited (BPRL), Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
(b) Statement by Government accepting the above Report.
[Placed in Library. See No. L. T. 1044/18/24]
- (vi) (a) Annual Report and Accounts of the ONGC Videsh Limited (OVL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of

India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1038/18/24]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (i) (a) Fifty-ninth Annual Report and Accounts of the India Tourism Development Corporation Limited (ITDC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1162/18/24]

- (ii) (a) Thirty-eighth Annual Report and Accounts of the Pondicherry Ashok Hotel Corporation Limited (PAHCL), UT of Puducherry, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 1161/18/24]

- (iii) (a) Twenty-sixth Annual Report and Accounts of the Punjab Ashok Hotel Company Limited (PAHCL), Chandigarh, Punjab, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1163/18/24]

- (iv) (a) Forty-first Annual Report and Accounts of the Ranchi Ashok Bihar Hotel Corporation Limited (RABHCL), Patna, Bihar, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 1160/18/24]

- (v) (a) Forty-first Annual Report and Accounts of the Utkal Ashok Hotel Corporation Limited (UAHCL), Puri, Odisha, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 1159/18/24]

(vi) (a) Twenty-third Annual Report and Accounts of the Kumarakruppa Frontier Hotels Private Limited (KFHPL), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1158/18/24]

Statements showing action taken by the Government on the various assurances, promises and undertakings given during the Session

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. L. MURUGAN): Sir, I lay on the Table, a copy each (in English and Hindi) of the following Statements showing action taken by the Government on the various assurances, promises and undertakings given during the Session shown against each: -

- | | | |
|----|-----------------------|---|
| 1. | Statement No. XXXVIII | Two Hundred Twentieth, 2010 |
| | | [Placed in Library. See No. L. T. 1629/18/24] |
| 2. | Statement No. XXXV | Two Hundred Twenty Third, 2011 |
| | | [Placed in Library. See No. L. T. 1630/18/24] |
| 3. | Statement No. XXXI | Two Hundred Twenty Fourth, 2011 |
| | | [Placed in Library. See No. L. T. 1631/18/24] |
| 4. | Statement No. XXXI | Two Hundred Twenty Seventh, 2012 |
| | | [Placed in Library. See No. L. T. 1632/18/24] |
| 5. | Statement No. XXXIII | Two Hundred Twenty Eighth, 2013 |
| | | [Placed in Library. See No. L. T. 1633/18/24] |
| 6. | Statement No. XXVIII | Two Hundred Thirty Eighth, 2016 |
| | | [Placed in Library. See No. L. T. 1634/18/24] |
| 7. | Statement No. XIV | Two Hundred Thirty Ninth, 2016 |
| | | [Placed in Library. See No. L. T. 1635/18/24] |
| 8. | Statement No. XXI | Two Hundred Fortieth, 2016 |
| | | [Placed in Library. See No. L. T. 1636/18/24] |

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| 9. | Statement No.XXIII | Two Hundred Forty first, 2016
[Placed in Library. See No. L. T. 1637/18/24] |
| 10. | Statement No.XXIII | Two Hundred Forty Second, 2017
[Placed in Library. See No. L. T. 1638/18/24] |
| 11. | Statement No.XX | Two Hundred Forty Fifth, 2018
[Placed in Library. See No. L. T. 1639/18/24] |
| 12. | Statement No.XXIII | Two Hundred Forty Sixth, 2018
[Placed in Library. See No. L. T. 1640/18/24] |
| 13. | Statement No.XVII | Two Hundred Forty Ninth, 2019
[Placed in Library. See No. L. T. 1641/18/24] |
| 14. | Statement No.XVIII | Two Hundred Fiftieth, 2019
[Placed in Library. See No. L. T. 1642/18/24] |
| 15. | Statement No.XVIII | Two Hundred Fifty First, 2020
[Placed in Library. See No. L. T. 1643/18/24] |
| 16. | Statement No.XIV | Two Hundred Fifty Second, 2020
[Placed in Library. See No. L. T. 1644/18/24] |
| 17. | Statement No.XVII | Two Hundred Fifty Third, 2021
[Placed in Library. See No. L. T. 1645/18/24] |
| 18. | Statement No.XV | Two Hundred Fifty Fourth, 2021
[Placed in Library. See No. L. T. 1646/18/24] |
| 19. | Statement No.VIII | Two Hundred Fifty Fifth, 2021
[Placed in Library. See No. L. T. 1647/18/24] |
| 20. | Statement No.XIII | Two Hundred Fifty Sixth, 2022
[Placed in Library. See No. L. T. 1648/18/24] |
| 21. | Statement No.VIII | Two Hundred Fifty Seventh, 2022
[Placed in Library. See No. L. T. 1649/18/24] |

22. Statement No.VIII Two Hundred Fifty Eighth, 2022
[Placed in Library. See No. L. T. 1650/18/24]
23. Statement No.VII Two Hundred Fifty Ninth, 2023
[Placed in Library. See No. L. T. 1651/18/24]
24. Statement No.V Two Hundred Sixtieth, 2023
[Placed in Library. See No. L. T. 1652/18/24]
25. Statement No.IV Two Hundred Sixty Second, 2023
[Placed in Library. See No. L. T. 1653/18/24]
26. Statement No.III Two Hundred Sixty Third, 2024
[Placed in Library. See No. L. T. 1654/18/24]
27. Statement No.I Two Hundred Sixty Fifth, 2024
[Placed in Library. See No. L. T. 1655/18/24]

Reports and Accounts (2023-24) of BEL, Bengaluru; NIMAS, Dirang, Arunachal Pradesh; HMI, Darjeeling and related papers

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SANJAY SETH):
Sir, I lay on the Table:—

I. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(a) Annual Report and Accounts of the Bharat Electronics Limited (BEL), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 789/18/24]

(B) A copy each (in English and Hindi) of the following papers: -

(i) (a) Annual Report and Accounts of the National Institute of Mountaineering & Adventure Sports (NIMAS), Dirang, Arunachal Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L. T. 1137/18/24]

- (ii) (a) Annual Report and Accounts of the Himalayan Mountaineering Institute (HMI), Darjeeling, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts.

- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1138/18/24]

I. Notification of the Ministry of Housing and Urban Affairs

II. Reports and accounts (2023-24) of various Corporations, Companies Commission and Organisation and related papers

III. MoU between Gol and HUDCO, New Delhi for the year 2024-25

आवासन और शहरी कार्य मंत्रालय में राज्य मंत्री (श्री तोखन साहू): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

- I. A copy (in English and Hindi) of the Ministry of Housing and Urban Affairs Notification No. G.S.R. 609(E)., dated the 8th October, 2024, notifying the pre-determined rates of premium chargeable for different uses/locations for the year 2022-23, as mentioned therein, framed under Rule 2 (i) of the Delhi Development Authority (Disposal of Developed Nazul Land) Rules, 1981.

[Placed in Library. See No. L. T. 1094/18/24]

- II. (A) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:-

- (i) (a) Annual Report and Accounts of the Maharashtra Metro Rail Corporation Limited, Nagpur, Maharashtra for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L. T. 1103/18/24]

- (ii) (a) Sixty-fourth Annual Report and Account of the NBCC (INDIA) LTD., New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L. T. 1096/18/24]

- (iii)(a) Forty-first Annual Report and Accounts of the HSCC (India) Limited, NOIDA, Uttar Pradesh, [A subsidiary of NBCC (India) Limited], for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 1656/18/24]

- (iv)(a) Sixtieth Annual Report and Accounts of the Hindustan Steelworks Construction Limited (HSCL), Kolkata, West Bengal, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. *See* No. L. T. 1097/18/24]

- (v) (a) Eighteenth Annual Report and Accounts of the Bangalore Metro Rail Corporation Limited (BMRCL), Bengaluru, Karnataka, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L. T. 1099/18/24]

- (vi)(a) Annual Report and Accounts of the National Capital Region Transport Corporation Limited, (NCRTC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L. T. 763/18/24]

- (vii)(a) Annual Report and Accounts of the Delhi Metro Rail Corporation Limited (DMRC), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Corporation.

[Placed in Library. *See* No. L. T. 1102/18/24]

(viii)(a) Annual Report and Accounts of the Noida Metro Rail Corporation Limited (NMRC), Noida, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1101/18/24]

(ix)(a) Annual Report and Accounts of the Uttar Pradesh Metro Rail Corporation Limited (UPMRCL), Lucknow, Uttar Pradesh for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1100/18/24]

(B) A copy each (in English and Hindi) of the following papers, under Section 19 and sub-section (4) of Section 20 of the Delhi Urban Art Commission Act, 1973: -

(a) Annual Report of the Delhi Urban Art Commission (DUAC), New Delhi, for the year 2023-24.

(b) Annual Accounts of the Delhi Urban Art Commission (DUAC), New Delhi, for the year 2023-24, and the Audit Report thereon.

(c) Review by Government on the working of the above Commission.

[Placed in Library. See No. L. T. 1104/18/24]

(C) A copy each (in English and Hindi) of the following papers: -

(a) Thirty-fourth Annual Report and Accounts of the Central Government Employees Welfare Housing Organisation (CGEWHO), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Organization.

[Placed in Library. See No. L. T. 1105/18/24]

III. A copy (in English and Hindi) of the Memorandum of Understanding between the Government of India (Ministry of Housing and Urban Affairs) and the Housing and Urban Development Corporation Limited (HUDCO), New Delhi for the year 2024-25.

[Placed in Library. See No. L. T. 1106/18/24]

Reports and accounts (2022-23) of Pawan Hans Limited, Noida, Uttar Pradesh; Rohini Heliport Limited, New Delhi and related papers

नागर विमानन मंत्रालय में राज्य मंत्री (श्री मुरलीधर मोहोले): महोदय, मैं निम्नलिखित पत्रों को सभा पटल पर रखता हूँ:-

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

(i)(a) Annual Report and Accounts of the Pawan Hans Limited, Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. L. T. 1657/18/24]

(ii)(a) Annual Report and Accounts of the Rohini Heliport Limited, New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L. T. 1108/18/24]

Reports and Accounts (2023-24) of NLCIL, NTPL, NLC India Green Energy Limited, NLC India Renewables Limited, Chennai, Neyveli Uttar Pradesh Power Ltd., Lucknow, and Coal India Limited (CIL), Kolkata and related papers

कोयला मंत्रालय में राज्य मंत्री (श्री सतीश चंद्र दूबे): महोदय, मैं कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा (1) (ख) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखता हूँ:-

(i) (a) Sixty-eighth Annual Report and Accounts of the NLC India Limited (NLCIL), Chennai, Tamil Nadu, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L. T. 1015 /18/24]

(b) Twelfth Annual Report and Accounts of the Neyveli Uttar Pradesh Power Ltd., Lucknow, Uttar Pradesh a subsidiary company of the

NLC India Limited, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L. T. 1658/18/24]

- (c) Eighteenth Annual Report and Accounts of the NLC Tamil Nadu Power Limited (NTPL), Chennai, Tamil Nadu, a subsidiary company of the NLC India Limited, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L. T. 1659/18/24]

- (d) First Annual Report and Accounts of the NLC India Green Energy Limited, Chennai, Tamil Nadu, a subsidiary company of the NLC India Limited, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

[Placed in Library. See No. L. T. 1660/18/24]

- (e) First Annual Report and Accounts of the NLC India Renewables Limited, Chennai, Tamil Nadu, a subsidiary company of the NLC India Limited, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (f) Review by Government on the working of the above Company and its subsidiaries.

[Placed in Library. See No. L. T. 1661/18/24]

- (ii) (a) Annual Report and Accounts of the Coal India Limited (CIL), Kolkata, [Volume-I and Volume-II (Part 1, 2, 3 and 4)], along with its subsidiary companies, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L. T. 1018/18/24]

STATEMENT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

SHRI SANT BALBIR SINGH (Punjab): & Sir, I lay on the Table, a copy (in English and Hindi) of the Statement on Thirty-Sixth Report (Seventeenth Lok Sabha) of the Department-related Parliamentary Standing Committee on Rural Development and Panchayati Raj on Action Taken by the Government on recommendations contained in Thirty-second Report (Seventeenth Lok Sabha) on “Pradhan Mantri Gram Sadak Yojana - (PMGSY)” (2022-23) pertaining to the Ministry of Rural Development (Department of Rural Development).

STATEMENTS OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

श्रीमती सुमित्रा बाल्मीक (मध्य प्रदेश): महोदय, मैं अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति (2024-25) के निम्नलिखित विवरणों की एक-एक प्रति (अंग्रेजी तथा हिंदी में) में सभा पटल पर रखती हूँ:-

(i) Final action taken statement of the Government on the recommendations contained in chapter I of the Twenty-eighth Report (Seventeenth Lok Sabha) of the Committee on “Reservation for Scheduled Castes and Scheduled Tribes in Public Sector Oil Companies and Status of allotment of Petrol and Gas agencies (CNG, PNG, LPG etc) and other related Agencies/ Units to Schedule Castes and Scheduled Tribes”; and

(ii) Final action taken statement of the Government on the recommendations contained in chapter I of the Twenty-ninth Report (Seventeenth Lok Sabha) of the Committee on Review of Functioning of National Scheduled Castes Finance & Development Corporation (NSFDC).”

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, as we gather in this august House today, from the Chair, I seek to reflect upon a historic milestone in our country’s journey towards democracy.

& English Translation of the original speech delivered in Punjabi.

The first sitting of the Constituent Assembly of India was held on this very day, the 9th of December in the year 1946, after its constitution on the 6th December, 1946. This moment mark the beginning of the profound task of crafting the Constitution of India, a document that stands as a corner-stone of our Democratic Republic.

The first meeting of the Constituent Assembly was chaired by Dr. Sachchidananda Sinha who was then the oldest Member and also the oldest parliamentarian in India having served as Member of the Imperial Legislative Council from the year 1910 and also in the Central Legislative Assembly from 1921.

The Constituent Assembly received three messages of felicitations from America, China and Australia which were read out by the Chairman then.

Under the leadership of stalwarts, such as Dr. Rajendra Prasad, Dr. B.R. Ambedkar, Pandit Jawaharlal Nehru and Sardar Vallabhbhai Patel, the Assembly undertook the monumental task of debating and drafting provisions that would guide the destiny of an independent India. They did so with unwavering commitment, often transcending personal and ideological differences in the spirit of nation-building.

This House, the Rajya Sabha, derives its strength and purpose from the very principles enshrined in the Indian Constitution. It is our duty and constitutional ordainment, as Members of Parliament, to uphold and protect these principles, ensuring that the aspirations of those who came before us continue to resonate in the policies and practices of today.

Let us take inspiration from the vision and dedication that the Members of the Constituent Assembly exemplified. Their debates remind us of the value of constructive dialogue, mutual respect and harmony in the House, which are essential for the functioning of parliamentary democracy.

Hon. Members, as we recall the import and significance of this momentous and seminal situation in our history, let us also renew our pledge and commitment to serve the people of India with integrity and diligence, ever mindful of the sacrifices that made our democratic journey possible.

It is an occasion for us to commit and resolve that our actions will be exemplified keeping in view the Preamble of the Indian Constitution, and our dialogue and discourse will be attended with respect for one another in a spirit of deep understanding. I am sure the hon. Members will display very high standards in parliamentary proceedings and functioning so as to be a role model for legislatures all over the country.

REGARDING NOTICES UNDER RULE 267

MR. CHAIRMAN: Hon. Members, I have received 11 notices under Rule 267. ...*(Interruptions)*...

डा. लक्ष्मीकान्त बाजपेयी (उत्तर प्रदेश): सभापति जी, रूल 267 में आज मेरा भी एक निवेदन है।

श्री सभापति: मान्यवर, मैं सभी का पढ़ रहा हूँ। डा. लक्ष्मीकान्त बाजपेयी जी, आप चीफ व्हिप भी हैं। मैं सभी का पढ़ रहा हूँ। आज यह शुरुआत पहले हो गई। मैं पढ़ने के बाद ...**(व्यवधान)**...

श्री जयराम रमेश (कर्नाटक): सर, ये भाषण दे रहे हैं।

श्री सभापति: क्या आप follow कर रहे हैं?

श्री जयराम रमेश: सर, सरकार की तरफ से रूल 267 आता है, यह कैसी अजीब स्थिति है। सरकार नहीं चाहती है कि...

MR. CHAIRMAN: Nothing is going on record. ...*(Interruptions)*... Hon. Members, I have received 11 notices under Rule 267. ...*(Interruptions)*...

सुश्री कविता पाटीदार (मध्य प्रदेश): सर, अगर कोई important विषय होगा, तो हम आपसे अनुरोध तो कर ही सकते हैं। अगर देश की सुरक्षा से संबंधित कोई विषय हो ...**(व्यवधान)**... तो मैं आपसे आग्रह करती हूँ कि ...**(व्यवधान)**... अगर भारत देश की सुरक्षा का विषय हो, तो ज़रूर इस बात को सदन में आना चाहिए ...**(व्यवधान)**...

MR. CHAIRMAN: Nothing will go on record. ...*(Interruptions)*... Hon. Members, let me indicate the subject. ...*(Interruptions)*... Members have demanded discussion; there is notice for discussion over the situation arising in respect of farmers by Shri Ramji Lal Suman; Shri Sandosh Kumar P and Shrimati Jebi Mather Hisham have demanded discussion over law and order situation in Manipur; the notice of Shri Imran Pratapgarhi has demanded discussion over concern on recent incident of ill-treatment meted out to children of minority community in Ratlam, Madhya Pradesh.

The notices of Dr. Sudhanshu Trivedi, Dr. Laxmikant Bajpayee, Shri G.K. Vasan and *Sushri* Kavita Patidar and Shri Sanjay Kumar Jha ...*(Interruptions)*...

श्री जयराम रमेश: महोदय, सरकार की ओर से 267 नोटिस है? ...**(व्यवधान)**...

MR. CHAIRMAN: ... have demanded discussion over rising threats to national security due to alleged nexus between a political party and some organizations working against India. ...*(Interruptions)*... Hon. Members, keeping in view my detailed rulings to which I have adverted on several occasions, I do not find it appropriate to upset the listed Business of the day and, therefore, I have not been able to persuade myself even after thoughtful consideration and bestowing earnest attention to accede to the notices. ...*(Interruptions)*... Before that, I wish to give ...*(Interruptions)*... Hon. Members, a point of order has been raised. ...*(Interruptions)*... One minute. ...*(Interruptions)*...

सुश्री कविता पाटीदार: महोदय, मैं देश की सुरक्षा के बारे में बोलना चाहती हूँ। ...*(व्यवधान)*...

RULING BY THE CHAIR

MR. CHAIRMAN: Hon. Members, a point of order collaterally has been raised that Rule 267 of our Rules is invocable not by the Treasury Benches. This is a matter on which I seek to give my ruling. If you go through Rule 267, the Rule is very explicit. The Rule bestows a Member of this House to give notice and does not make any distinction whatsoever between a Member on account of she or he belonging to a political party and, therefore, I have not declined notices on the premise that they come from the Treasury Benches, nor have I ever declined notice on the premise that they come from the Opposition Benches. There can be conceivable situations when a Member belonging to the Treasury Benches — these are the combinations which are there — can also feel it expedient to invite the attention of the Chair that the Business of the House should not be taken up and precedence be given to the subject matter of Rule 267. As a matter of fact, let me remind hon. Members, and I have put it in one of my rulings also, that there have been occasions when all sections of the House have felt it expedient to suspend working of the House as regards the normal Business and take up an issue of great import. Therefore, declining of notices is on account of procedural failures and not enough to invoke my discretion. Thank you. ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*... Matters raised with permission, Dr. Laxmikant Bajpayee. ...*(Interruptions)*...

REGARDING NOTICES UNDER RULE 267- *Contd.*

डा. लक्ष्मीकान्त बाजपेयी : महोदय, यह राष्ट्र की सुरक्षा से जुड़ा हुआ विषय है। ...**(व्यवधान)**... एक नेता के उनके साथ संबंध हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: One minute. ...*(Interruptions)*... Yes, what do you have to say? ...*(Interruptions)*... Let me give precedence to ...*(Interruptions)*... Nothing will go on record. ...*(Interruptions)*...

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र, दिल्ली): सर, यह किस मंशा से हो रहा है? ...**(व्यवधान)**...

सुश्री कविता पाटीदार: सभापति महोदय, मैं आपके ध्यान में बहुत महत्वपूर्ण विषय लाना चाहती हूँ। ...**(व्यवधान)**... अभी राष्ट्रीय और अंतरराष्ट्रीय मीडिया की रिपोर्ट से यह संकेत मिला है कि कांग्रेस के कुछ वरिष्ठजनों के संबंध जॉर्ज सोरोस और उनसे जुड़े हुए लोगों के थे। ...**(व्यवधान)**... यह हमारी राष्ट्रीय एकता के लिए बहुत चिंता का विषय है, इसलिए मैं आपसे अनुरोध करती हूँ कि नियम 267 के तहत सदन के अन्य कार्यों को स्थगित करते हुए इस संवेदनशील विषय पर चर्चा करनी चाहिए। ...**(व्यवधान)**...

MR. CHAIRMAN: I have declined that. ...*(Interruptions)*... I have declined that. ...*(Interruptions)*... Please take your seats. ...*(Interruptions)*... I appeal to the leaders ...*(Interruptions)*... I appeal to floor leaders to permit me to run the House and take up the listed Agenda. ...*(Interruptions)*...

SHRI PRAMOD TIWARI (Rajasthan): Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Okay, one minute. ...*(Interruptions)*... No; there is a point of order. ...*(Interruptions)*... I have to take the point of order, hon. Members. ...*(Interruptions)*... And I will take it up only when the House is in order. ...*(Interruptions)*... Pramodji, let me have your point of order. ...*(Interruptions)*...

श्री प्रमोद तिवारी: सभापति जी, मेरा रूल 235 है। ...**(व्यवधान)**... सर, पूरा देश यह देख रहा है। ...**(व्यवधान)**...

श्री सभापति: एक मिनट। I have Rule 235. ...*(Interruptions)*... Go ahead. आपका कौन-सा रूल है?

श्री प्रमोद तिवारी: सभापति जी, मेरा रूल 235 है। महोदय, मैं सिर्फ यह कह रहा हूँ कि सारा देश देख रहा है कि आपके आदेश की अवहेलना हो रही है। यह स्पष्ट हो गया है कि जीरो ऑवर में ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Member, what is the point of order? ...*(Interruptions)*... There is no point of order. ...*(Interruptions)*... I decline the point of order. ...*(Interruptions)*... No, nothing is going ...*(Interruptions)*... Tiruchiji, ...*(Interruptions)*...

SHRI PRAMOD TIWARI: Sir, I am reading Rule 235. ...*(Interruptions)*...

MR. CHAIRMAN: Now Mr. Tiruchi Siva. ...*(Interruptions)*...

श्री संजय सिंह: सर, मुझे भी अपनी एक बात रखनी है। ...**(व्यवधान)**...

श्री सभापति: आप भी अपनी बात रखिएगा, लेकिन अभी श्री तिरुची शिवा बोलेंगे। **(व्यवधान)** ... Mr. Tiruchi Siva. ...*(Interruptions)*...

SHRI PRAMOD TIWARI: Sir, Rule 235. ...*(Interruptions)*...

MR. CHAIRMAN: Pramodji, I have gone through Rule 235. I have understood, there is no point of order involved. One thing is very clear, the House should be in order. Everyone wants the House to be in order and let us proceed ...*(Interruptions)*...

श्री प्रमोद तिवारी : *

MR. CHAIRMAN: Nothing is going on record. ...*(Interruptions)*... No, Pramodji ...*(Interruptions)*... I recall hon. Members ...*(Interruptions)*... एक मिनट बैठिए। तिरुची शिवा जी, आप भी बैठिए। ...**(व्यवधान)**... We started our current Session by entering into the fourth quarter of a century of adoption of the Indian Constitution, and that entire week, the House could not function. ...*(Interruptions)*... I pleaded with everyone. Now, you are preaching scriptures. At that time, you did not have this Rules book with you. ...*(Interruptions)*... No, we cannot have a convenient mode. We cannot have a situation that “Yes, I will paralyze...” No one should paralyze the House. ...*(Interruptions)*... No, nothing is going on record. ...*(Interruptions)*... Come on, Sanjayji. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*...

* Not recorded.

श्री संजय सिंह: मान्यवर, आपके समक्ष, इस सदन के समक्ष नेता सदन, आदरणीय जगत प्रकाश नड्डा जी ने एक प्रस्ताव रखा कि जीरो ऑवर और क्वेश्चन ऑवर अनिवार्य रूप से चलने चाहिए, जिनमें सत्ता पक्ष और विपक्ष के सारे सदस्य अपनी बात रखें। ...**(व्यवधान)**...

श्री सभापति: माननीय जगत प्रकाश नड्डा जी, आप अपनी बात रखिए। ...**(व्यवधान)**...

श्री संजय सिंह: सर, मैं अपनी बात तो पूरी कर लूं?

श्री सभापति: आपने अपनी बात कह दी है।

श्री संजय सिंह: सर, मेरी बात पूरी हो जाने दीजिए। ...**(व्यवधान)**...

श्री सभापति: संजय जी, आपकी बात का निचोड़ आ गया है।

श्री संजय सिंह: सर, सदस्यों के इतने महत्वपूर्ण विषय लगे हुए हैं, जब हमने इस पर सहमति जताई कि जीरो ऑवर और क्वेश्चन ऑवर में कोई disruption न किया जाए, तो आप सदन चलाइए।

MR. CHAIRMAN: One minute. Good! आप यह समझिए कि मुझे कितनी पीड़ा होती होगी, क्योंकि जो बात आप आज कह रहे हैं, वह आप पहले सप्ताह में भूल गए। ...**(व्यवधान)**... मेरे दिल पर चोट लगती है। मेरे दिल पर चाहे इधर से चोट लगे या उधर से चोट लगे, मुझे पीड़ा होती है। Now the Leader of the House. ...**(Interruptions)**... Naddaji , you have been called. ...**(Interruptions)**...

श्री संजय सिंह: सभापति जी, मैं यह सुनना चाहता हूं कि क्या हफ्ते भर मैंने सदन को disrupt किया? सर, आप बताइए। ...**(व्यवधान)**...

MR. CHAIRMAN: Hon. Members, Shri Sanjay Singh is not in a 'category' during this Session. He never came into the Well, never had a placard and, therefore, you can ...**(Interruptions)**... लेकिन संजय जी आप यह भी सोचिए कि वे पाँच दिन आपकी आँखों के सामने थे। ...**(व्यवधान)**...

श्री संजय सिंह: सभापति जी, हमने नोटिस दिया है। ...**(व्यवधान)**...

श्री सभापति: संजय जी, आप सुनिए। ...**(व्यवधान)**... माननीय सदस्यगण सुनिए। ...**(व्यवधान)**... एक सेंकड सुनिए। मैं आपके बारे में कह रहा हूँ। कल के दिन मैं कुरुक्षेत्र में था। अंतरराष्ट्रीय गीता महोत्सव था, तो मुझे संजय की याद आई कि संजय ने धृतराष्ट्र को पूरा वर्णन बताया था।

...(व्यवधान)... आपने पूरा वर्णन देखा है। ...(व्यवधान)... आपने पहले सप्ताह का पूरा वर्णन देखा है। ...(व्यवधान)... आपने देखा है कि पहला सप्ताह कैसे धोया गया। ...(व्यवधान)...

सभा के नेता (श्री जगत प्रकाश नड्डा): आदरणीय सभापति जी, मैंने उस दिन जो बात कही थी, मैं उस पर कायम हूँ। हम चाहते हैं कि जीरो ऑवर पर चर्चा हो। जिस बात को मैंने उस दिन कहा था, उस बात पर मैं आज भी कायम हूँ और आगे चर्चा चलनी चाहिए। मैं संजय जी से यही कहूँगा कि विषय व्यक्ति का नहीं होता है, बल्कि व्यवस्था का होता है। आपने जो प्रश्न उठाया, वह बहुत सही था कि पहले सप्ताह में उस प्रस्ताव के बारे में क्यों नहीं सोचा गया, जिसे सारे हाउस में कबूल किया था। ये परिस्थिति, परिवेश में अपने आप को बदलते रहे हैं, यह उचित नहीं है। जो सच्चाई होती है, वह हमेशा स्थित रहती है और हमेशा सच्ची ही रहती है, तो सच्चाई यह है कि पार्टिसिपेशन होना चाहिए, पॉजिटिव डिस्कशन होना चाहिए, लेकिन जब कुछ आपके अनुकूल नहीं होता है, तब आप उसके विपरीत खड़े हो जाते हैं और जब आपके अनुकूल होता है, तब आप जीरो ऑवर की चर्चा मांगते हैं। यह कंडीशनल नहीं होना चाहिए। It should always be on the basis of reason. Thank you.

MR. CHAIRMAN: He is raising a point of order.

संसदीय कार्य मंत्री; तथा अल्पसंख्यक कार्य मंत्री (श्री किरन रिजिजू): चेयरमैन सर, आपने चेयर से जो भी रूलिंग दी है, हाउस की गरिमा को ध्यान में रखते हुए, उसे सबको मानना है। इसमें कोई विवाद का विषय नहीं है। प्रमोद तिवारी जी ने रूल 235 बोला। ...(व्यवधान)...

श्री सभापति: रूल 235 बोला।

श्री किरन रिजिजू: आपने जो रूल क्वोट किया है, उसका यहाँ पर कोई रिलेवेंस नहीं है। आपने गलत रूल क्वोट किया है। संजय सिंह जी, आप तो यहाँ टेबल के ऊपर चढ़कर ...(व्यवधान)... हमें क्यों बता रहे हैं कि यह हाउस डिसिप्लिन से चलना चाहिए? ...(व्यवधान)... हमारी पार्टी को पाठ पढ़ाने की कोई जरूरत नहीं है। ...(व्यवधान)...

MR. CHAIRMAN: Nothing is going on record. ...*(Interruptions)*...

श्री किरन रिजिजू: आपका पूरा कारनामा सबने देखा है कि आपने टेबल के ऊपर चढ़कर क्या किया था। ...(व्यवधान)... हम तो हाउस चलाना चाहते हैं, लेकिन आप अपनी सुविधा के अनुसार कुछ और बोलते हैं और यहाँ दूसरा काम करते हैं। ...(व्यवधान)... लीडर ऑफ दि हाउस ने भी यही बात कही है। लीडर ऑफ दि हाउस ने जो भी कहा है, मैं उससे सहमत हूँ।

श्री संजय सिंह : सर, मेरा नाम लिया है। ...(व्यवधान)... सर, एक केंद्रीय मंत्री ऐसी भाषा कैसे बोल सकते हैं? ...(व्यवधान)...

MR. CHAIRMAN: Please take your seat. Now, hon. Leader of the Opposition.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सभापति, मैंने बहुत देर से अपना हाथ उठाकर रखा था। जब लीडर ऑफ दि हाउस ने कोई बात बोली, तो मेरी उससे सहमति नहीं थी, इसलिए मैंने उंगली उठाकर, आपका ध्यानाकर्षण करने की कोशिश की, लेकिन आपने मुझे मौका नहीं दिया। आपने मंत्री जी को बुला लिया, तो यह अच्छा नहीं है।

श्री सभापति: मेरे ऊपर आरोप लगाने की बजाय, आप अपनी बात कीजिए।...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: नहीं, नहीं, यह आरोप नहीं है।...(व्यवधान)...

श्री सभापति: आप हर बार कहते हैं कि मैं मंत्रियों को फेवर करता हूँ, लीडर ऑफ दि हाउस को फेवर करता हूँ।...(व्यवधान)...

श्री मल्लिकार्जुन खरगे: सर, हम यह प्वाइंट आउट कर रहे हैं।...(व्यवधान)...

श्री सभापति: आपके श्रीमुख से यह शोभा नहीं देता है।...(व्यवधान).... आपके श्रीमुख से यह शोभा नहीं देता है।...(व्यवधान)...

श्री मल्लिकार्जुन खरगे : आपका ध्यान खींचने के लिए मैंने हाथ उठाया।...(व्यवधान).... मैंने कुछ गड़बड़ नहीं की, मैंने कुछ बोला नहीं, सिर्फ हाथ उठाया।...(व्यवधान)...

श्री सभापति: मान्यवर, मेरा आपसे अनुरोध है कि आप मुद्दे पर आइए। आप मुझे आरोपित क्यों करते हैं?

श्री मल्लिकार्जुन खरगे: मैं मुद्दे पर ही आता हूँ।

श्री सभापति: चलिए, आज का कोटा पूरा हो गया है, तो अब मुद्दे पर आइए।

श्री मल्लिकार्जुन खरगे: आपका ध्यान इधर आ गया है, तो मैं मुद्दे पर आऊँगा। अब आप मेरी तरफ देख रहे हैं, तो मैं जरूर मुद्दे पर आऊँगा।

श्री सभापति : आप बोलिए।

श्री मल्लिकार्जुन खरगे: सर, हमारे नड्डा साहब जी, जो सभा के नेता हैं, उन्होंने यह कहा कि जब आपको चाहिए, तब आप जीरो आवर बोलते हैं और जब आपको नहीं चाहिए, तब आप उसको

नकारते हैं। एक ही स्टैंड लेना चाहिए, या तो आपको मानना चाहिए या जो रूल्स के तहत नहीं है, उसको नहीं मानना चाहिए। सर, आप जो भी बातें बोलते हैं, सरकार जो भी बातें बोलती है, तो क्या हर बात पर विपक्ष का 'हां' में 'हां' मिलाना जरूरी है और अगर वह बात गलत है, तो क्या फिर भी जरूरी है? यहां के लोग इस मनसूबे से आए हैं - मैं उनसे और आपसे भी माफी चाहता हूं - कि हाउस नहीं चलाना है, अगर यह तय करके आए हैं ...**(व्यवधान)**...

MR. CHAIRMAN: Nothing will go on record. ...*(Interruptions)*... Now, Shri Tiruchi Siva.

श्री संजय सिंह: सर, आपने कहा था कि आप मुझे allow करेंगे। ...**(व्यवधान)**...

MR. CHAIRMAN: Nothing is going on record now. Now, Shri Tiruchi Siva, ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: *

MR. CHAIRMAN: Sir, you are again making a political speech. ...*(Interruptions)*... You want to misuse the platform, I am telling you. ...*(Interruptions)*... I am very clear about it. ...*(Interruptions)*... Hon. Members, I carefully heard the Leader of the House. Hon. Leader of the House did not say what hon. LoP is saying. ...*(Interruptions)*... Hon. Leader of the House has said that we must be uniform; we must take one stand, whether suitable to us or not suitable to us regarding running of the House. ...*(Interruptions)*... You are saying something else. ...*(Interruptions)*... No, Sir. ...*(Interruptions)*... And every time you take a few seconds. ...*(Interruptions)*... Sir, this House is privileged. ...*(Interruptions)*... Take your seat, please. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... This House is privileged. ...*(Interruptions)*... It has the president of the ruling party, it has the president of main opposition party, and this is how we are heading! ...*(Interruptions)*... This is how we are handling our matters! ...*(Interruptions)*... Hon. LoP must remember, Leader of the House did not say what he is saying. ...*(Interruptions)*... He has to be attentive. ...*(Interruptions)*... Hon. Leader of the House said that we must be similar in dealing with the situations. ...*(Interruptions)*... No, Sir. ...*(Interruptions)*... Shri Tiruchi Siva wants to say something. Is it a point of order, or an observation?

SHRI TIRUCHI SIVA (Tamil Nadu): Yes, Sir, it is a point of order.

* Not recorded.

MR. CHAIRMAN: I will be happy to deal with it.

SHRI TIRUCHI SIVA: Sir, this is on an entirely different issue. Sir, kindly lend me your ears.

MR. CHAIRMAN: Then, I will take up the Business of the day.

SHRI TIRUCHI SIVA: Sir, it is a point of order. Kindly let me lend your ears. ...*(Interruptions)*... It is concerned to all Members, from this side and that side.

MR. CHAIRMAN: Under which rule?

SHRI TIRUCHI SIVA: You want the rule!

MR. CHAIRMAN: A point of order has to be raised under a rule.

SHRI TIRUCHI SIVA: Sir, it is under Rule 258. It says, “Any Member may at any point of time submit a point of order for the decision of the Chairman, but in doing so, shall confine himself to stating the point”. Sir, I am confining to my point.

MR. CHAIRMAN: One minute. You are a very senior Member. ...*(Interruptions)*... Rule 258 does say that every Member has a right to raise a point of order. ...*(Interruptions)*... But, he has to raise a point of order with respect to another rule.

SHRI TIRUCHI SIVA: Sir, it is an issue. ...*(Interruptions)*...

MR. CHAIRMAN: Yes; but, under which rule? I know that every Member has a right to raise a point of order under Rule 258. ...*(Interruptions)*... But the Member has to specify which rule has been infringed. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Let me make it clear, or, you enlighten me, Sir. “Any Member may at any point of time submit a point of order for the decision of the Chairman, but in doing so, shall confine himself to stating the point”.

MR. CHAIRMAN: Then, state the point.

SHRI TIRUCHI SIVA: I have a point, Sir. But, the rule is only this. Rule is this.

MR. CHAIRMAN: Please state the point.

SHRI TIRUCHI SIVA: It is very serious, please. Sir, we appreciate that you take so much of efforts to uphold the dignity and decorum of this House. But, our dignity is at stake. Sir, we are reposing our confidence upon you. But we are very much agonized to raise this. One of the Members of this House, my party colleague, Mr. Mohamed Abdulla, when he went to the Central Hall, he was stopped there asking whether he is an MP. Number two, this is not for the first time ...*(Interruptions)*... Please, Sir, lend me your ears. Number two, the other day I forgot a paper of mine. My PS climbed the steps and handed them over to me. Later, after I had come into the House, he was called by the security and warned him that his ID card will be cancelled. Who gave that order? These are all the things that we are experiencing. I have been here for more than two decades. ...*(Interruptions)*...

MR. CHAIRMAN: I have taken note of it. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: But, Sir, I had never experienced it earlier. ...*(Interruptions)*...

MR. CHAIRMAN: I have taken note of it. ...*(Interruptions)*...

SHRI TIRUCHI SIVA: Kindly see to it, Sir. We need a decent treatment in the Parliament premises. ...*(Interruptions)*...

डा. लक्ष्मीकान्त बाजपेयी: सर, मेरा विषय राष्ट्र की सुरक्षा के संबंध में था। ...*(व्यवधान)*... राष्ट्र की सुरक्षा के साथ लगातार देश के बाहर से हो रहे षडयंत्र के संबंध में था। ...*(व्यवधान)*... मान्यवर, राष्ट्र की सुरक्षा के संबंध में जो विषय उठा रहे हैं, ...*(व्यवधान)*... लगातार देश की सीमा के बाहर से भारत की सुरक्षा ...*(व्यवधान)*...

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: I have taken up the listed Business. ...*(Interruptions)*... Dr. Laxmikant Bajpayee to speak on 'Demand to constitute a Special...
...*(Interruptions)*...

Demand to constitute a Special Commission to protect the rights of patients and doctors

डा. लक्ष्मीकान्त बाजपेयी (उत्तर प्रदेश): सर, रूल 267 के तहत इसे उठा कर हम सदन के माध्यम से देश की जनता तक यह विषय पहुँचाना चाहते हैं कि कौन लोग राष्ट्र की सुरक्षा से लगातार षड्यंत्र कर रहे हैं। ...**(व्यवधान)**...

श्री जयराम रमेश: सर, ये क्या कह रहे हैं? ...**(व्यवधान)**...

डा. लक्ष्मीकान्त बाजपेयी: मान्यवर, मेरा विषय है, मैं रोगियों और चिकित्सकों के अधिकारों की रक्षा हेतु विशेष आयोग की स्थापना की माँग कर रहा हूँ। ...**(व्यवधान)**... आपने यही तो कहा है। ...**(व्यवधान)**... आज हमारे स्वास्थ्य सेवा क्षेत्र में रोगियों और चिकित्सकों के बीच में भरोसे की डोर कमजोर ...**(व्यवधान)**...

MR. CHAIRMAN: Shri Jairam Ramesh ...**(Interruptions)**... No; no. ...**(Interruptions)**... This is his House. ...**(Interruptions)**...

डा. लक्ष्मीकान्त बाजपेयी: एक ओर मरीज अनावश्यक उपचार, अत्यधिक शुल्क और अस्पष्ट जानकारी के कारण पीड़ित होते हैं। ...**(व्यवधान)**... हमारा विषय ही है कि राष्ट्र की सुरक्षा से जुड़ा विषय उठाना चाहो, तो ये नहीं उठाने देंगे और राष्ट्र की सुरक्षा के खिलाफ लगातार देश की सीमा के बाहर से हो रहे षड्यंत्रों के खिलाफ चर्चा करना चाहो, तो नहीं करेंगे। ...**(व्यवधान)**... और अगर हम ...**(व्यवधान)**...

REGARDING NOTICES UNDER RULE 267- Contd.

SHRI JAIRAM RAMESH: Sir, this is most unfair. ...**(Interruptions)**...

MR. CHAIRMAN: Shri Jairam Ramesh ...**(Interruptions)**... I have given floor to Shri Jairam Ramesh. Nothing else is going on record. ...**(Interruptions)**... Jairam Ramesh. ...**(Interruptions)**...

SHRI JAIRAM RAMESH: Sir, this is most unfair. You have rejected all the notices. You want the Business of the House. He is raising an issue which you have rejected. And, it is very clear that this is all part of a game plan to raise this issue and have the House adjourned. ...**(Interruptions)**...

MR. CHAIRMAN: Yes, Mr. Vasan. ...*(Interruptions)*...

SHRI G.K. VASAN (Tamil Nadu): Sir, Rule 258 ...*(Interruptions)*... For forty minutes, we have not been able to utilise the time of the House. I only want you to request that the House should function as the Leader of the Treasury Branches said just now. ...*(Interruptions)*...

SHRI PRAMOD TIWARI: Sir, I have a point of order. ...*(Interruptions)*...

MR. CHAIRMAN: Yes, Mr. Pramod Tiwari. ...*(Interruptions)*... I have permitted Shri Pramod Tiwari. ...*(Interruptions)*...

श्री प्रमोद तिवारी: सर, मैं विनम्रतापूर्वक आग्रह कर रहा हूँ कि सदन की परंपरा रही है कि जब आप reject कर देते हैं और बिना आपकी permission के कोई बोलता है, तो वह रिकॉर्ड में नहीं जाता है। ...*(व्यवधान)*... बाजपेयी जी ने जो बोला है, यह रिकॉर्ड में नहीं जाना चाहिए। ...*(व्यवधान)*... यह रिकॉर्ड में नहीं जाना चाहिए। ...*(व्यवधान)*...

श्री जयराम रमेश: सर, आपने कहा था कि मुझे allow करेंगे। ...*(व्यवधान)*...

श्री सभापति: माननीय सदस्यगण, ...*(व्यवधान)*... आप मेरी बात सुनिए। ...*(व्यवधान)*... माननीय सदस्यगण, सम्माननीय प्रमोद तिवारी जी ने एक महत्वपूर्ण बात कही है, जो सदन के संचालन के लिए बहुत जरूरी है और सभापति की गरिमा के लिए भी बहुत जरूरी है। माननीय प्रमोद तिवारी जी ने यह कहा है कि जब एक बार निर्णय हो गया, तो उस निर्णय की अनुपालना होनी चाहिए। ...*(व्यवधान)*... प्रमोद जी, आपने कहा तो ठीक है, परन्तु इसकी अवहेलना करने में कोई कसर बाकी नहीं रही है। ...*(व्यवधान)*... हर बार मैं निर्णय देता रहा हूँ, लेकिन मेरे निर्णय को चुनौती दी जाती है। ...*(व्यवधान)*... बोलिए। ...*(व्यवधान)*... Sudhanshuji, what do you have to say?

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश): सर, मेरा सिर्फ यह अनुरोध है कि आपने जो बात कही और आदरणीय प्रमोद जी ने जो बात कही, उसे ईमानदारी से स्वीकार किया जाना चाहिए, परन्तु यह वचन के साथ आचरण में भी दिखना चाहिए। ...*(व्यवधान)*... मगर अफसोस की बात यह है कि इनके लिए तो वह उक्ति लागू होती है कि :

"पर उपदेश कुशल बहुतेरे,
जे आचरहिं ते नर न घनेरे।"

दूसरों को उपदेश दे रहे हैं, परन्तु स्वयं द्वारा reject होने के बाद एक नहीं, अनेक बार, अनेक अवसरों पर, अनेक संसद सत्रों में इस प्रकार की बाधा उत्पन्न की गई है, धन्यवाद।
...(व्यवधान)...

MR. CHAIRMAN: The House stands adjourned to meet at noon today.

The House then adjourned at forty-two minutes past eleven of the clock.

The House reassembled at twelve of the clock,

MR. CHAIRMAN *in the Chair.*

MR. CHAIRMAN: Leader of the House, what is the point? ...(Interruptions)...What is the point? ...(Interruptions)... What is the issue? ...(Interruptions)... One minute. ...(Interruptions)... What is the issue? ...(Interruptions)...

सभा के नेता (श्री जगत प्रकाश नड्डा): सर, इश्यू यह है कि जिस तरीके की खबरें आई हैं कि एक राजनीतिक दल के संबंध देश-विरोधी ताकतों के साथ है, उस पर हमारे सभी सदस्य उद्वेलित हैं।
...(व्यवधान)... वे इस पर चर्चा चाहते हैं। ...(व्यवधान)...

श्री सभापति: डा. राधा मोहन दास अग्रवाल जी। ...(व्यवधान)... डा. राधा मोहन दास अग्रवाल जी। ...(व्यवधान)...

डा. राधा मोहन दास अग्रवाल (उत्तर प्रदेश): सभापति महोदय, भारतीय जनता पार्टी के माननीय सांसद यह चाहते हैं ...(व्यवधान)... हमने किसी दल का नाम नहीं लिया है। ...(व्यवधान)... जब आप हमें बोलने का अवसर देंगे, तब हम विस्तार से इस बात को बोलने वाले हैं कि किस प्रकार से कांग्रेस के लोग बहुराष्ट्रीय कंपनी डीप स्टेट के समर्थन से, जॉर्ज सोरोस की मदद से अंतर्राष्ट्रीय एजेंसियों के एजेंट बन कर इस देश में विखंडता पैदा करना चाहते हैं। ...(व्यवधान)... इस देश में गलत मुद्दों के आधार पर ये देश के टुकड़े-टुकड़े करना चाहते हैं। ...(व्यवधान)... यह सदन चाहता है कि इस विषय पर गंभीर तरीके से विचार हो। ...(व्यवधान)... इन राष्ट्रद्रोहियों को बेनकाब किया जाए। ...(व्यवधान)... इनकी असलियत जनता के सामने लाई जाए। ...(व्यवधान)... यह स्पष्ट है कि इन्हीं के इशारे पर देश में राष्ट्रविरोधी ताकतें चल रही हैं। ...(व्यवधान)... कश्मीर में राष्ट्रविरोधी गतिविधियों को प्रश्रय दिया जाता है। ...(व्यवधान)... ये पीएफआई के समर्थक हैं। ...(व्यवधान)... देश में जहाँ कहीं भी आंदोलन होता है, जहाँ कहीं भी राष्ट्रविरोधी गतिविधियाँ होती हैं, ये कांग्रेस हमेशा उनके साथ खड़ी होती है। ...(व्यवधान)... इसलिए हम चाहते हैं कि सदन में इस विषय पर चर्चा हो। ...(व्यवधान)... इस विषय पर गंभीर चर्चा हो। ...(व्यवधान)...

श्री सभापति: श्री प्रमोद तिवारी जी। ...**(व्यवधान)**... श्री प्रमोद तिवारी जी। ...**(व्यवधान)**...

SHRI PRAMOD TIWARI (Rajasthan): Sir, with your permission ...**(व्यवधान)**...

श्री सभापति: श्री घनश्याम तिवाड़ी जी। ...**(व्यवधान)**... श्री घनश्याम तिवाड़ी जी। ...**(व्यवधान)**...

श्री घनश्याम तिवाड़ी (राजस्थान): सभापति महोदय, सोनिया गाँधी और सोरोस के बारे में जो खबर छपी है, वह राष्ट्रीय एकता के लिए बहुत खतरनाक है। ...**(व्यवधान)**... उनसे इनका संबंध है और वह राष्ट्र की एकता और सुरक्षा के लिए खतरनाक है। ...**(व्यवधान)**... इसलिए हम चाहते हैं कि इस विषय पर यहाँ पर चर्चा हो। ...**(व्यवधान)**... इस विषय पर यहाँ पर विचार हो। ...**(व्यवधान)**... यह विषय राष्ट्र की एकता और सुरक्षा से जुड़ा हुआ है। ...**(व्यवधान)**... इसलिए हम चाहते हैं कि इस विषय पर इस सदन में विचार हो। ...**(व्यवधान)**...

MR. CHAIRMAN: Mr. Sanjay Jha. You raised your hand! ...**(Interruptions)**...

श्री संजय कुमार झा (बिहार): आदरणीय सभापति महोदय, राष्ट्रीय और अंतर्राष्ट्रीय मीडिया में यह रिपोर्ट आई है कि काँग्रेस के सीनियर लीडर का जॉर्ज सोरोस से संबंध है। ...**(व्यवधान)**... मेरी यह माँग है कि इस पर जरूर एक डिबेट होनी चाहिए। ...**(व्यवधान)**... बंगलादेश में जो हुआ, उसमें भी सोरोस का involvement है। ...**(व्यवधान)**... उन्होंने ऑन रिकॉर्ड कहा है कि मैंने नरेन्द्र मोदी जी को हटाने के लिए एक मिलियन डॉलर रखा हुआ है। ...**(व्यवधान)**... अगर ऐसे लोगों का संपर्क ...**(व्यवधान)**...

MR. CHAIRMAN: Leader of the Opposition. ...**(Interruptions)**... Leader of the Opposition. ...**(Interruptions)**...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, इनको बिठाइए। ...**(व्यवधान)**... सर, मैं यही बोल रहा हूँ कि जो मेम्बर इस हाउस में प्रेजेंट नहीं है, उनके बारे में इस तरह की बात करना गलत है। ...**(व्यवधान)**... किसी के इमेज को डैमेज करना ...**(व्यवधान)**...

श्री सभापति: कौन-सा मेम्बर?...**(व्यवधान)**... Which Member? ...**(Interruptions)**... Which Member are you referring to? ...**(Interruptions)**...

श्री मल्लिकार्जुन खरगे: सर, यह देखिए। ...**(व्यवधान)**... राज्य सभा के नियम 235 (ix) में लिखा है- "जब राज्य सभा की बैठक हो रही हो तब कोई सदस्य कार्यवाही में रुकावट नहीं डालेगा, सीत्कार नहीं करेगा या बाधा नहीं डालेगा और जब राज्य सभा में भाषण दिए जा रहे हों, तो साथ-

साथ उनकी टीका-टिप्पणी नहीं करेगा।"...(व्यवधान)... सर, यह क्या चल रहा है?
...(व्यवधान)...

MR. CHAIRMAN: Dr. Sudhanshu Trivedi, what do you have to say?
...(Interruptions)...

डा. सुधांशु त्रिवेदी (उत्तर प्रदेश): सर, मैं सिर्फ यह कहना चाहता हूँ कि हमारी तरफ से सदन के किसी सदस्य का नाम नहीं लिया गया है। ...(व्यवधान)... यदि माननीय नेता प्रतिपक्ष ने बोला है, तो इसका अर्थ होता है कि उन्होंने स्वतः स्वीकार किया है कि जो सदन के अनुपस्थित सदस्य हैं, उनमें से कोई है। ...(व्यवधान)... हमारी तरफ से किसी सदस्य का नाम नहीं लिया गया है, हम सिर्फ इस चर्चा का आग्रह कर रहे हैं। ...(व्यवधान)...

MR. CHAIRMAN: Prof. Manoj Kumar Jha. ...(Interruptions)...

प्रो. मनोज कुमार झा (बिहार): माननीय सभापति महोदय, आज जब मैं सदन की ओर आ रहा था, तो मुझे बीजेपी के साथियों ने कह दिया कि ...(व्यवधान)... ये सब नहीं होना चाहिए, सर।
...(व्यवधान)...

श्री सभापति: अरुण सिंह जी।

श्री अरुण सिंह (उत्तर प्रदेश): सभापति महोदय, अखबारों में लगातार पढ़ने और सुनने को मिल रहा है कि कांग्रेस पार्टी की कहीं न कहीं जार्ज सोरोस के साथ मिलीभगत है। ...(व्यवधान)... जार्ज सोरोस देश की अर्थव्यवस्था को लगातार डिस्टर्ब करने की कोशिश कर रहे हैं। ...(व्यवधान)... यह बहुत ही गंभीर विषय है। ...(व्यवधान)... जब कांग्रेस पार्टी विदेशियों के साथ मिलकर भारत की अर्थव्यवस्था को चौपट करना चाहती है, तो इस पर बहुत गंभीरता से चर्चा करनी चाहिए।
...(व्यवधान)... इससे बड़ा महत्वपूर्ण विषय कोई हो नहीं सकता है। ...(व्यवधान)...

MR. CHAIRMAN: Shri Bikash Ranjan Bhattacharyya. ...(Interruptions)...

SHRI BIKASH RANJAN BHATTACHARYYA (West Bengal): Sir, if the Treasury Benches are raising this issue, it is their failure. What did the Government do?
...(Interruptions)... Why can't the Prime Minister come to the House and make a statement as to what they have done? ...(Interruptions)... This is an accusation made to hide their failure. This disruption is to protect their failure.
...(Interruptions)...

MR. CHAIRMAN: Shri Dinesh Sharma. ...(Interruptions)...

श्री दिनेश शर्मा (उत्तर प्रदेश): सर, यह देश के अस्तित्व का प्रश्न है कि यहां विदेशी शक्तियों का हस्तक्षेप हमारे भारत को अस्थिर करने के लिए लगे और एक दल विशेष के नेता का संबंध उससे जाहिर हो। ...**(व्यवधान)**... मैं आपसे मांग करता हूँ कि इस सदन में इस पर चर्चा कराई जानी चाहिए कि आखिर जार्ज सोरोस का संबंध कांग्रेस के किन नेताओं से है। ...**(व्यवधान)**... जब सदन चलता है, तब इस प्रकार की घटनाएं क्यों होती हैं? ...**(व्यवधान)**... क्यों पूरे भारतवर्ष में यहां के युवाओं को प्रदर्शन के लिए टारगेट किया जाता है और क्यों भारत में अस्थिरता फैलाने का काम किया जाता है, इस पर चर्चा होनी चाहिए। ...**(व्यवधान)**...

MR. CHAIRMAN: Dr. K. Laxman. ...*(Interruptions)*...

DR. K. LAXMAN (Uttar Pradesh): Sir, the OCCRP and George Soros are trying to destabilise the Indian economy and defame the most popular Prime Minister of the world, Shri Narendra Modi. ...*(Interruptions)*... The Congress Party has become a prey to these agencies. They are trying not just to disturb the Indian economy, but also troubling the top industrialists of the country regularly to see that India does not rise to become a super power in the world. Let there be a discussion on this topic. This is in the interest of the nation. ...*(Interruptions)*...

MR. CHAIRMAN: Shri Rajeev Shukla. ...*(Interruptions)*...

श्री राजीव शुक्ला (छत्तीसगढ़): सर, माइक ऑन नहीं है। ...**(व्यवधान)**...

श्री सभापति: ऑन है। ...**(व्यवधान)**...

श्री राजीव शुक्ला: सर, मैं आपसे कहना चाहता हूँ कि किस रूल में इनको बोलने की इजाजत दी जा रही है? ...**(व्यवधान)**... ये अपनी सारी बातें कह रहे हैं। ...**(व्यवधान)**... इनके माइक ऑन रहते हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: I want to bring order to the House. ...*(Interruptions)*...

श्री राजीव शुक्ला: इसके अलावा, इनके फोटो दिखाए जा रहे हैं। ...**(व्यवधान)**... यह तो गलत है! ...**(व्यवधान)**... शोरगुल-हल्ला नहीं दिखाया जाता, इनका दिखाया जा रहा है। ...**(व्यवधान)**... इनके माइक ऑन रहते हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: Shri Neeraj Shekhar. ...*(Interruptions)*...

श्री नीरज शेखर (उत्तर प्रदेश): सर, मुझे अभी तक समझ ही नहीं आया कि हमारे साथियों को आपत्ति किस बात पर है? ...(व्यवधान)... हम देश की सुरक्षा के बारे में बात करना चाहते हैं, तो इनको क्या आपत्ति है? ...(व्यवधान)... कुछ लोग इस देश को destabilize करना चाहते हैं। ...(व्यवधान)... कांग्रेस पार्टी के कुछ महत्वपूर्ण सदस्य हैं, जिनका नाम समाचार पत्रों में आ रहा है, तो इस पर बात करने में इन लोगों को क्या आपत्ति है? ...(व्यवधान)... देश की सुरक्षा की बात यहां नहीं होगी, तो कहां होगी? ...(व्यवधान)... मैं चाहता हूं कि इस पर तुरंत एक गम्भीर चर्चा होनी चाहिए। ...(व्यवधान)...

DR. JOHN BRITTAS (Kerala): Sir, let there be a discussion on George Soros and Adani together on the floor of the House. ...(*Interruptions*)...

SHRI SANDOSH KUMAR P (Kerala): Sir, it is a calculated move to save Adani and divert the attention. ...(*Interruptions*)...

SHRI BHUBANESWAR KALITA (Assam): Sir, what we want is discussion. Let there be a discussion on relationship between the two. ...(*Interruptions*)...

MR. CHAIRMAN: Between whom?

SHRI BHUBANESWAR KALITA: It is all over in media that a party is fully involved in anti-India campaign. We want a discussion on that. ...(*Interruptions*)...

श्री सभापति: श्री बृज लाल।

श्री बृज लाल (उत्तर प्रदेश): सभापति महोदय, यह एक गम्भीर मसला है। ...(व्यवधान)... महोदय, जॉर्ज सोरेस और सोनिया गांधी जी का नाम अखबारों में आ रहा है, फ्रेंच अखबार में आ रहा है। ...(व्यवधान)... राहुल गांधी जी, जब अमेरिका जाते हैं, तब जॉर्ज सोरेस फ्रंडिंग करता है और एंटी इंडिया कैम्पेन चलता है। ...(व्यवधान)... महोदय, हम इस पर चर्चा चाहते हैं। ...(व्यवधान)... सोनिया गांधी जी और जॉर्ज सोरेस का क्या संबंध है ...(व्यवधान)... राहुल गांधी का क्या संबंध है ? ...(व्यवधान)... इस पर चर्चा होनी चाहिए, यह देश की सुरक्षा का सवाल है ...(व्यवधान)... देश की प्रतिरक्षा का सवाल है। ...(व्यवधान)... इस पर चर्चा होनी चाहिए ...(व्यवधान)... हम इसकी डिमांड करते हैं।

MR. CHAIRMAN: You had your say. ...(*Interruptions*)...

श्री प्रमोद तिवारी (राजस्थान): सर, आपने परमिट किया है। ...(व्यवधान)... सर, आपने परमिट किया है। ...(व्यवधान)... सर, आपने परमिट किया है, मेरा क्वेश्चन नम्बर 2 लगा हुआ है।

...(व्यवधान)... इसीलिए ये सब कर रही है। ...(व्यवधान)... आपने मुझे परमिट किया है, मेरा क्वेश्चन नम्बर 2 लगा हुआ है। ...(व्यवधान)... सर, यह जानबूझ कर ...(व्यवधान)...

श्री सभापति: डा. अनिल सुखदेवराव बोंडे जी।

डा. अनिल सुखदेवराव बोंडे (महाराष्ट्र): सर, ये लोग क्यों discussion नहीं होने देते? क्या जॉर्ज सोरेस इनका सगा है? जॉर्ज सोरेस और कांग्रेस मिलाकर पूरी दुनिया में ...(व्यवधान)...

श्री सभापति: डा. अनिल सुखदेवराव बोंडे जी, आपका माईक...

डा. अनिल सुखदेवराव बोंडे: सभापति महोदय, जॉर्ज सोरेस कांग्रेस का कौन-सा सगा लगता है? ...(व्यवधान)... इसके ऊपर discussion होना बहुत जरूरी है। ...(व्यवधान)... पूरा इंडिया चाहता है। ...(व्यवधान)...

श्री सभापति : माननीय दिग्विजय सिंह जी।

श्री दिग्विजय सिंह (मध्य प्रदेश): सर, पूरे सम्मानजनक ढंग से आपसे अनुरोध करना चाहता हूँ कि आपसे यह उम्मीद नहीं थी ...(व्यवधान)... *

MR. CHAIRMAN: Nothing will go on record. ...(Interruptions)... Hon. Members, I find the functioning of the House, because of disorder, is not possible. ...(Interruptions)... The House stands adjourned to meet at 2.00 p.m. today.

The House then adjourned at fourteen minutes past twelve of the clock.

The House reassembled at two of the clock,

MR. CHAIRMAN in the Chair.

GOVERNMENT BILL

The Banking Laws (Amendment) Bill, 2024

MR. CHAIRMAN: Now, Legislative Business. Shri Pankaj Chaudhary
...(Interruptions)...

* Not recorded.

वित्त मंत्रालय में राज्य मंत्री (श्री पंकज चौधरी) : महोदय, मैं प्रस्ताव करता हूँ:

“कि भारतीय रिजर्व बैंक अधिनियम, 1934, बैंककारी विनियमन अधिनियम, 1949, भारतीय स्टेट बैंक अधिनियम, 1955, बैंककारी कम्पनी (उपक्रमों का अर्जन और अंतरण) अधिनियम, 1970, बैंककारी कंपनी (उपक्रमों का अर्जन और अंतरण) अधिनियम, 1980 का और संशोधन करने वाले विधेयक पर लोक सभा द्वारा पारित रूप में विचार किया जाए।”

...(व्यवधान)...

The question was proposed.

MR. CHAIRMAN: I now call upon the Members whose names have been received for participation in the discussion. ...*(Interruptions)*...

REGARDING NOTICES UNDER RULE 267- *Contd.*

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, the House is not in order. ...*(Interruptions)*...

MR. CHAIRMAN: The Leader of the House. ...*(Interruptions)*...

सभा के नेता (श्री जगत प्रकाश नड्डा): सभापति महोदय, जो घटना घटी है और जिस तरीके से चर्चाएं आई हैं, वे हमारे सदस्यों को बहुत ही उद्वेलित कर रही हैं। ...**(व्यवधान)**... इसके साथ ही साथ इनको ही उद्वेलित नहीं कर रही हैं, बल्कि सारा देश चिंता व्यक्त कर रहा है। ...**(व्यवधान)**... देश की सिक्योरिटी, देश की सुरक्षा बहुत महत्वपूर्ण विषय हैं और जिस तरीके से खबरे आ रही हैं कि Forum of Democratic Leaders in Asia Pacific (FDL-AP) का संबंध जिस तरीके से जॉर्ज सोरोस के साथ सामने आता है, वह बहुत ही चिंताजनक है। ...**(व्यवधान)**...

MR. CHAIRMAN: I will call after the Leader of the House ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: जिसकी को-प्रेजिडेंट ...**(व्यवधान)**...

MR. CHAIRMAN: Only what the Leader of the House says will go on record. ...*(Interruptions)*...

श्री जगत प्रकाश नड्डा: जिसकी को-प्रेजिडेंट हमारे इसी हाउस की एक सदस्या हैं और यह जो Forum of Democratic Leaders in Asia Pacific (FDL-AP) है, यह जम्मू-कश्मीर स्टेट को एक अलग एनटीटी के रूप में देखता है। ...**(व्यवधान)**... यह चिंता की बात भी है कि इस संगठन,

FDL-AP, का फाउंडेशन कश्मीर को सेपरेट एनटीटी के रूप में देखता है, वहीं उसका फाइनेंसिंग सपोर्ट सिस्टम राजीव गांधी फाउंडेशन से भी जुड़ता है। ...**(व्यवधान)**... इसलिए यह बहुत ही चिंताजनक विषय है और यह भारत की छवि को धूमिल करता है। ...**(व्यवधान)**... यह हमारे सिक्युरिटी सिस्टम पर प्रश्न खड़ा करता है। ...**(व्यवधान)**... जिस तरीके से कांग्रेस देश के हितों के साथ खिलवाड़ कर रही है, उस पर देश चिंतित है। ...**(व्यवधान)**... इसलिए हमारे लोग चाहते हैं कि इस पर चर्चा हो।

सभापति महोदय, मेरे ध्यान में एक और बात आती है कि कांग्रेस के वरिष्ठतम नेता विदेश में जाते हैं और वहाँ भी वही भाषा बोलते हैं, जिसको जॉर्ज सोरोस प्रोपेगेट करता है। महोदय, इतना ही नहीं, जॉर्ज सोरोस के फंडिंग प्रोसेस से जो पब्लिकेशन्स, जो फोरम्स और जो फाउंडेशन्स प्रोपेगेट करते हैं, उनको कांग्रेस का वरिष्ठतम नेता यहाँ पर उठाता है और देश को डिस्टेबलाइज करने में अपना योगदान देता है। ...**(व्यवधान)**... महोदय, इसी बात को ध्यान में रखते हुए हम लोग चाहते हैं कि इस पर चर्चा हो। यह देश की आंतरिक सुरक्षा और बाहरी सुरक्षा के संदर्भ में है। सभापति जी, मैं आपको बताना चाहता हूँ कि under the dynamic leadership of Prime Minister, Shri Narendra Modi, India has taken a long leap. Now, India, which was the eleventh-largest economic power in the world, has become the fifth-largest economic power in the world. देश पाँचवीं आर्थिक शक्ति बन गया है और अब तीसरी आर्थिक शक्ति बनने के लिए के लिए आगे बढ़ चुका है। महोदय, इसके साथ-साथ, हम जिस विकसित भारत के संकल्प को बढ़ा रहे हैं, उससे जॉर्ज सोरोस और उनकी फाउंडेशन को चिंता हुई है और वे उनके माध्यम से, बहुत से संगठनों के माध्यम से भारत में instability लाना चाहते हैं, अस्थिरता लाना चाहते हैं और कांग्रेस उस अस्थिरता का टूल बन रही है, उसका शस्त्र बन रही है, इसलिए इस पर चर्चा होनी चाहिए। ...**(व्यवधान)**... महोदय, इस पर गहन चर्चा होनी चाहिए। ...**(व्यवधान)**...

MR. CHAIRMAN: Now, the Leader of the Opposition. ...*(Interruptions)*... Please. ...*(Interruptions)*...

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सभापति जी, इन्हें देखिए। ...**(व्यवधान)**...

MR. CHAIRMAN: I request the Leader of the House and the Leader of the Opposition to kindly spare time to see me in my Chamber so that this logjam in this House is brought to an end. ...*(Interruptions)*... I appeal to both of them to see me in my Chamber. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: मुझे सदन में बोलने दीजिए। ...**(व्यवधान)**... Sir, you are doing ...*(Interruptions)*...

MR. CHAIRMAN: Now, the Leader of the Opposition. ...*(Interruptions)*... Please speak. ...*(Interruptions)*... Please pay heed to my appeal to see me in my Chamber also. ...*(Interruptions)*...

श्री मल्लिकार्जुन खरगे: सभापति जी, लीडर ऑफ दि हाउस जो बोले हैं, वह सरासर ...*(व्यवधान)*...

MR. CHAIRMAN: The House stands adjourned to meet at 3.00 p.m. today.

The House then adjourned at nine minutes past two of the clock.

The House reassembled at three of the clock,

MR. CHAIRMAN *in the Chair.*

SOME HON. MEMBERS: *Sir, ... (Interruptions)...*

MR. CHAIRMAN: Hon. Members, I need to inform ...*(Interruptions)*... One minute. ...*(Interruptions)*... Sanjayji, take your seat. ...*(Interruptions)*... Hon. Members, I had, in my Chamber, a meeting with the Leader of the House and the Leader of the Opposition. The purpose of that meeting was to ensure that the House runs smoothly. ...*(Interruptions)*... Both sides, including some other floor leaders who are present here, like Shri Tiruchi Siva, Shri Pramod Tiwari and Shri Jairam Ramesh, had a frank discussion and they signaled two things; one, that integrity and sovereignty of the nation is sacred for us. We cannot allow any forces within the country or outside to sacrilege our unity, our integrity and our sovereignty. ...*(Interruptions)*... The leaders had a frank discussion. They have agreed to meet in my Chamber tomorrow at 10.30 a.m.

OBSERVATION BY THE CHAIR

MR. CHAIRMAN: I would appeal to all the Members of the House to carefully consider the oath of the Constitution they have taken. Their oath is very specific. ...*(Interruptions)*... They have to ensure integrity of the nation on a priority basis. Any challenge to the unity of the nation, to the integrity of the nation, from within or outside, requires all of us to offer united challenge. This is not a challenge to one section or the other. ...*(Interruptions)*... This is a challenge to our very existence. We, as a nation, are committed to fight these sinister forces, these forces which are

inimical to India. This inimical force mechanism, a deep state that is evolving, is required to be neutralized by all of us. ...*(Interruptions)*...

I would appeal to the hon. Members to share the sentiments of the people at large. ...*(Interruptions)*... People at large are extremely concerned. ...*(Interruptions)*... All divisive forces, all forces that are pernicious to the concept of Bharat, all forces that have sinister design to run down our democracy, to bring down our progress, to impede our economic upsurge, have to be defeated by us. ...*(Interruptions)*... That is the sentiment which 1.4 billion people share. That sentiment has to emanate from this House also. ...*(Interruptions)*... This House, at this critical moment, when the country is facing such serious challenges, must send a united voice to motivate the people at large, inspire the people, so that these forces are defeated. ...*(Interruptions)*... We, in this country, that is rising at a very fast pace, cannot afford to either countenance or overlook such kind of evil designs. ...*(Interruptions)*... And our conduct should be such that people get more interest in our Parliament. ...*(Interruptions)*... If dialogue in Parliament does not share the sentiments of the people at large, the Parliament will get into irrelevance. ...*(Interruptions)*... It is fundamental for Parliament to debate such serious challenges that the nation is facing from forces that are determined to run down our country by employing various mechanisms. ...*(Interruptions)*... The functioning of deep state has been noticed. ...*(Interruptions)*... It affects us more perniciously than COVID. ...*(Interruptions)*... This is an occasion where the entire nation needs to speak in one voice. ...*(Interruptions)*... The nation must give a direction to the people at large, so that all enemies of Bharat, within or outside, are taught a lesson never to venture in a misadventure to challenge our integrity, our sovereignty, and impede our progress. ...*(Interruptions)*... I am sure the Members from both sides will soul-search themselves, live up to their oath, and set an example to the nation that we are first Indians and the nation is first for us. ...*(Interruptions)*... Our commitment to nationalism has to be 100 per cent. ...*(Interruptions)*... We shall not allow our nationalism to go down. ...*(Interruptions)*... We will not bear any challenge to our unity, integrity, and sovereignty. ...*(Interruptions)*... I am sure the meeting that I had with the Leader of the House, the Leader of the Opposition and senior floor leaders will be continued tomorrow at 10.30 a.m. in my Chamber. ...*(Interruptions)*... The House stands adjourned to meet at 11 a.m. on Tuesday, the 10th December 2024.

The House then adjourned at eight minutes past three of the clock till eleven of the clock on Tuesday, the 10th December, 2024.

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